NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

C.P. No. 194/241-242/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017

Name of the Company:

Jignesh Thakorbhai Patel & Ors.

V/s.

Mantavya Media Pvt. Ltd. & Ors.

Section of the Companies Act: <u>Section 241-242 of the Companies Act, 2013</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. VAIBHAVI K. PARZKH a.w. ^ /...

Retitiones.

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2. Kavan kumar Mankad

Harmish 1c. shew

Advade

Resp. N. 2

HAAAA

<u>ORDER</u>

Learned Advocate Ms. Vaibhavi Parikh present for Petitioners. Learned Advocate Mr. Harmish Shah present for Respondent no. 2. None present for other Respondents.

Proof of service of notice of date of hearing on Respondents filed.

Learned Advocate Mr. Harmish Shah filed Vakalatnama for Respondent no. 2.

Respondents shall file their reply within two weeks serving a copy in advance to other sides.

Petitioner shall file rejoinder within one week serving a copy in advance to other sides.

Interim order dated 11.09.2017 shall continue till the next date of hearing.

List the matter on 30.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 24th day of October, 2017.

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL